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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1352/96

DATE OF ORDER : 03-07-1997.

Between :-

V.S.Chander

... Applicant

And

1. The Commissioner of Customs & Central Excise, Lalbahadur Stadium Road, Basheerbagh, Hyd-29.
2. The Asst. Commissioner of Central Excise, Division-IV, Hyd.
3. Union of India rep. by its Secretary, M/o Personnel, Public Grievances & Pensions (Dept. of Personnel & Training), New Delhi.

... Respondents

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Counsel for the Applicant : Shri P.P.Vittal

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.



(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri P.P.Vittal, counsel for the applicant and Sri V.Rajeshwar Rao, standing counsel for the respondents.

2. The applicant in this OA was engaged as a full time casual labourer to perform the duties of Sweeper of Office etc., in Gandhinagar Range, Division IV of the Central Excise Department at Hyderabad on 13-1-92 at the rate of Rs.8/- per day in terms of letter No.389/91-92 dt.13-1-92 (Annexure A1 to OA).

The applicant submitted a representation dt.27-9-96 for granting him temporary status and regularisation in terms of the memorandum dt.10-9-93 but that request was rejected by the impugned letter dt.29-10-96 (Annexure A5 to the OA).

3. This O.A. is filed for setting aside the impugned letter dt.29-10-96 and for consequential benefits of grant of temporary status and regularisation of services as per the scheme dt.10-9-93.

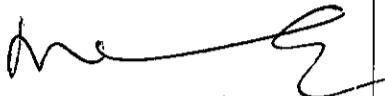
4. It is an admitted fact that the applicant is a full time casual labourer. The contentions of both sides and the prayer in this OA are similar to the one submitted in OA 404/96. In view of the reasons given in OA 404/96, which is disposed of today this OA also to be allowed for the same reasons.

5. In the result, the impugned letter dt.29-10-96 is set aside. The applicant should be granted temporary status in accordance with a scheme promulgated by office memorandum dt.1-9-93

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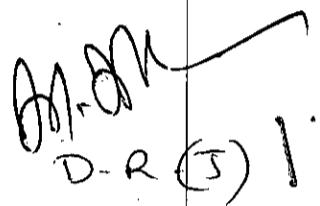
and the consequential benefits on that basis should be granted to him within 3 months from the date of receipt of a copy of this order.

6. O.A. ordered accordingly. No costs.



(R.RANGARAJAN)  
Member (A)

Dated: 3rd July, 1997.  
Dictated in Open Court.

  
D-R (S)

3 av1/

4.

**Copy to:**

1. The Commissioner of Customs & Central Excise, Lalbahadur Stadium Road, Basherbagh, Hyderabad.
2. The Asst. Commissioner of Central Excise, Division-IV, Hyderabad.
3. The Secretary, Min/ of Personnel Public & Grievance and Pensions, (Dept. of Personal & Training), New Delhi.
4. One copy to Mr.P.P.Vittal, Advocate,CAT,Hyderabad.
5. One copy to Mr.V.Rajeswara Rao, Addl.CGSC,CAT,Hyderabad.
6. One copy to D.R(A),CAT,Hyderabad.
7. One duplicate copy.

YLKR

26/7/97  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED 31/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

D.A. NO. 1352/96

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs

YLKR

II Court.

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
प्रेषण/DESPATCH

21 JUL 1997

हैदराबाद न्यायालय  
HYDERABAD BENCH